

ANNUAL REPORTS OF I.I.T., KHARAGPUR,  
NATIONAL INSTITUTE OF FOUNDRY & FORGE  
TECHNOLOGY RANCHI, 1971-72 AND CERTI-  
FIED ACCOUNTS OF I.I.T., KANPUR,  
FOR 1970-71

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND SO-  
CIAL WELFARE AND IN THE DEPART-  
MENT OF CULTURE (SHRI D. P.  
YADAV) : I beg to lay on the Table —

- (1) (i) A copy of the Annual Report of  
the Indian Institute of Technology,  
Kharagpur, for the year, 1971-72.  
(ii) A statement (Hindi and English  
versions) explaining the reasons  
for not laying the Hindi versions  
of the above Report simultane-  
ously.

[Placed in Library. See No. LT-  
5064/73]

- (2) (i) A copy of the Annual Report of  
the National Institute of Foundry  
and Forge Technology, Ranchi,  
for the the year 1971-72.  
(ii) A statement (Hindi and English  
versions) explaining the reasons  
for not laying the Hindi version  
of the above Report simultane-  
ously.

[Placed in Library. See No. LT-  
5065/73].

- (3) (i) A copy of the certified Accounts  
(Hindi and English versions) of  
the Indian Institute of Technology,  
Kanpur for the year 1970-71  
along with the Audit Report  
thereon, under sub-section (4)  
of section 33 of the Institutes of  
Technology Act, 1961.  
(ii) A statement (Hindi and English  
versions) showing the reasons for  
delay in laying the above accounts.  
[Placed in Library. See No. LT-  
5066/73]

REVIEW AND ANNUAL REPORT OF NATIONAL  
INSTRUMENTS AND OPHTHALMIC GLASS LTD.,  
CALCUTTA FOR 1971-72

SHRI D. P. YADAV : On behalf of Shri  
Pranab Kumar Mukherjee, I beg to lay on

the Table a copy each of the following papers  
(Hindi and English versions) under sub-  
section (1) of section 619-A of the Companies  
Act, 1956 :—

- (i) Review by the Government on the  
working of the National Instruments  
and Ophthalmic Glass Limited,  
Calcutta, for the year 1971-72.  
(ii) Annual Report of the National In-  
struments and Ophthalmic Glass Lim-  
ited, Calcutta for the year 1971-72  
along with the Audited Accounts and  
the comments of the Comptroller  
and Auditor-General thereon.  
[Placed in Library. See No. LT-  
5067/73]

12-03 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report  
the following messages received from the  
Secretary of Rajya Sabha :-

- (i) 'I am directed to inform the Lok  
Sabha that the Rajya Sabha at its  
sitting held on Friday, the 4th May,  
1973, adopted the following motion  
regard to the Committee on Public  
Accounts :—

"That this House concurs in the  
recommendation of the Lok Sabha  
that the Rajya Sabha do agree to  
nominate seven members from the  
Rajya Sabha to associate with the  
Committee on Public Accounts  
of the Lok Sabha for the term  
ending on the 30th April 1974,  
and do proceed to elect, in such  
manner as the Chairman may  
direct, seven members from among  
the members of the House to  
serve in the said Committee".

2. I am further to inform the Lok Sabha  
{ that in pursuance of the above motion, the  
following members of the Rajya Sabha have  
been duly elected to the said Committee.

1. Shri M. Anandam
2. Shri Golap Barborra
3. Shri Bipinpal Das
4. Shri Nawal Kishore

5. Shri P. S. Patil
6. Shri Sasankasekhar Sanyal
7. Shri Sawaisingh Sisodia.

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha has its sitting held on Friday, the 4th May, 1973, adopted the following motion in regard to the Committee on Public Undertakings :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 1974, and do proceed to elect, in such manner as the Chairman may direct, five members from among the members of the House to serve on the said Committee”.

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri M. S. Abdul Khader
2. Shri Lal K. Advani
3. Shri U. N. Mahida
4. Shrimati Purabi Mukhopadhyay
5. Shri Suraj Prasad.

#### ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current session and since assented to :—

- (1) The Finance Bill, 1973.
- (2) The Orissa State Legislature (Delegation of Powers) Bills, 1973.

12·04 hrs.

#### LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of members from the Sittings of the House in their Tenth Report have recommended that leave of absence be  
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granted to the following Members for the periods indicated against each :

- (1) Shri Dinesh Singh— 9th to 24th April, 1973 (Seventh Session)
- (2) Shri Anant Prashad Sharma— 16th to 30 April, 1973 (Seventh Session)
- (3) Shri Tulsidas Dasappa— 14th April to 16th May, 1973 (Seventh Session)
- (4) Shri K. Gopal -- 10th April to 2nd May, 1973 (Seventh Session)
- (5) Shri Syed Ahmad Aga— 16th March to 26th April, 1973 (Seventh Session)
- (6) Shri Bishwanath Jhunjhunwala— 9th March to 6th May, 1973 (Seventh Session)

I take it that the House agrees with the recommendations of the Committee

SEVERAL HON. MEMBERS : Yes .

MR. SPEAKER : The Members will be informed accordingly.

12·05 hrs

#### MATTERS UNDER RULE 377

(i) RE. PAKISTAN'S APPLICATION TO THE WORLD COURT ON THE QUESTION OF THE PRISONERS OF WAR

SHRI S. M. BANERJEE (Kangra) : With your permission, I should like to raise one issue. The Pakistan Government has moved the World Court on the question of prisoners of war. Their contention is that India should not hand over these prisoners of war who are accused of genocide, ..... rape, arson and other crimes by Bangla Desh Governments. They are going to delay the settlement of this issue by referring this matter to the World Court. The newspaper report says

“A statement issued by the World Court said the case concerned a number of Pakistan nationals taken prisoner by the Indian Armed Forces in 1971 and now held in India. It is said to appear from a joint statement put out on 17th April, 1973, by India and Bangla Desh that the Indian Government proposes to hand these prisoners over to the Government of Bangla Desh, and that the latter